GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA UNSTARRED QUESTION NO. 2115. TO BE ANSWERED ON FRIDAY, THE 12TH DECEMBER, 2025

DELAY IN DISPOSAL OF EXECUTION PETITIONS

2115. MS. PRANITI SUSHILKUMAR SHINDE: ADV GOWAAL KAGADA PADAVI: SHRI VISHALDADA PRAKASHBAPU PATIL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware that over 8.82 lakh execution petitions remain pending across district courts, with the Bombay High Court having the highest pendency and an average delay of nearly nine years from decree to execution, if so the details thereof;
- (b) whether the Government has reviewed the causes of such prolonged pendency, if so, the details thereof;
- (c) the steps being taken, in coordination with High Courts, to ensure compliance with the Supreme Court's directive for disposal of execution petitions within six months; and
- (d) whether the Government proposes to introduce a time-bound national plan for digitisation, staffing, and creation of fast-track execution benches to ensure timely enforcement of court decrees?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): The matter of disposal of execution petitions lies within the exclusive domain of the Judiciary. Since the directions of the Supreme Court to ensure the disposal of execution petitions within six months is directly addressed to the High

Courts, the matter does not fall within the purview of the Central Government for direct intervention.

The Central Government is committed for speedy disposal of cases and reducing pendency as mandated under Article 21 of the Constitution and has taken several initiatives to provide an ecosystem for faster disposal of cases by the judiciary which includes, inter-alia, amalgamation of latest technologies for increasing access to Justice and greater transparency under the e-Courts Mission Mode Project and supplementing of the resources of the State Governments/UTs for providing suitable infrastructure facilities for the District and Subordinate Judiciary under the Centrally Sponsored Scheme for Development of Infrastructure Facilities for Judiciary.
